

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 175/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

| | | | |
|---------------------|---|------------------------|---------------------|
| Name of the Company | Sreerampur Ispat Pvt.Ltd.-Vs- Bajaj Steel & Re-rolling Mills Pvt.Ltd. Barjora | | |
| Under Section | 9 (1) IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. Nitu Poddar, Authorised Representative
of IRP

Nitu Poddar
11/12/2017

2. SUBODH KUMAR
AGARWAL Author
represent
of Operational Creditor

Subodh Kumar
11/12/2017

ORDER

Ms. Nitu Poddar, authorised representative of Interim Resolution Professional (IRP) and Mr. Subodh Kumar Agarwal, authorized representative of the operational creditor are present.

Ld. Pr. CA has filed memo of appearance on behalf of the operational creditor. He has filed reply which may be taken on record.

In our order dated 28/11/2017 we have stated that Shri Pawan Kumar Tibrewalla, one of the Director of the corporate

debtor was present in the Court on 29/05/2017 and thereafter the case was fixed on 05/07/2017. On 05/07/2017 a prayer was made on behalf of the operational creditor by Shri Tibrewala, which was rejected in his presence. However, he was directed to serve a copy of the order on the Interim Resolution Professional (IRP).


Let notice be issued against Mr. Pawan Kumar Tibrewalla, promoter-Director of the operational creditor for being present in Court in person on **18/12/2017**.

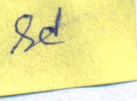
Pr. CS for the IRP has submitted that operational creditor has not made payment for publication of notice in newspapers as well as not cooperating with IRP.

Pr. CA appearing on behalf of the operational creditor has given an undertaking that he will fully cooperate with the IRP and make payment.

In view of the submissions of the Pr. CS on behalf of IRP, we hereby direct the operational creditor to fully cooperate with the IRP in the matter.

List on 18/12/2017.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)